

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30658/2019

(Arising out of impugned final judgment and order dated 14-03-2019 in WC No. 9277/2019 13-08-2019 in CAC No. 3002/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

NATHU SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.133259/2019-CONDONATION OF DELAY IN FILING and IA No.133261/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133267/2019-EXEMPTION FROM FILING O.T.)

Date : 11-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. P.S. Narsimha, Sr. Adv.
Ms. Aishwarya Bhati, AAG
Mr. Rajeev Kr. Dubey, Adv.
Mr. Ashiwan, Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing Official Translation and Certified Copy of the impugned judgment are allowed.

Delay condoned.

Issue notice.

There shall be stay of contempt proceedings in the meantime.

Tag with SLP (C) No. 24242/2018.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR